CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.171/94

Thursday, this the 9th day of February, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

K Padmakaran, Njalakkal Padiyattathil House, P.O.Muthukulam, Alleppey, Kerala.

- Applicant

By Advocate Mr M Rajagopalan

Vs.

- 1. Flag Officer Commanding-in-Chief, H.Q. Southern Naval Command, Cochin-4.
- 2. Officer In Charge Records,
 General Reserve Engineer Force
 (GREF) Records, Pune,
 Maharashtra.
- 3. Commanding Officer, INS, Dronacharya.

- Respondents

By Advocate Mr C Kochunni Nair

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to respondents to count service rendered by him between 1.2.64 to 31.1.69, 3.5.69 to 27.5.70 and 27.11.70 to 15.12.78 as qualifying service for pension. By A6 he was informed that he cannot be given that benefit as he had not exercised the necessary option in that behalf. It is now pointed out that by Annexure-R(c) respondents have decided:

"One time relaxation to provide last opportunity to re-employed pensioners to exercise option for counting of Military service as qualifying service towards civil post within six months from 23 May"(presumably 23rd May, 1993.)

The reply statement filed on behalf of respondents also shows that an opportunity has been extended to re-employed pensioners to exercise option. In view of this, A6 will not stand in the way of applicant and he will be free to exercise option and get the benefit thereunder. It is said that a representation is already pending(A5). Respondents will dispose of the same having regard to Annexure-R(c). A final decision will be taken in the matter within four months from today. Respondents will do well to adhere to the time limit.

2. Application is disposed of as aforesaid. No costs.

Dated, the 9th February, 1995.

SP BISWAS ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)

VICE CHAIRMAN

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List of anne xures

Annexure A.5: True copy of representation dated
April 1993 submitted to the 3rd respondent.

Annexure A.6

True copy of the letter No.274/21/1 dated 8.1.1994 issued by the 3rd respondent.

Annexure R(C) True copy of the 0.M.2829/93-P &PW(B) dated 23.5.1994.